

Appealed to the Central Government to direct the Assam Government to dissolve the recently formed caretaker Bodoland Autonomous Council

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY (KOKRAJHAR): Hon. Deputy Speaker, Sir, I would like to draw the kind attention of the Government of India to a very very serious matter which relates to a very detrimental political move taken by the Assam Government by culminating handing over the overall charge of developmental activities in relation to the Bodoland Autonomous Council in the hands of the elected MLAs and Ministers following dissolution of the minority interim Bodo Land Autonomous Council. I strongly condemn this kind of a detrimental policy adopted by the Assam Government. So, I would like to appeal to the Government of India to direct the Assam Government to dissolve the care-taker Bodoland Autonomous Council. हमारी मांग थी कि बोडो आटोनॉमस काँसिल के फंक्शन का काम उसके प्रिंसीपल सेक्रेटरी के हाथ में सौंप देना चाहिए। But instead of doing that, Assam Government has entrusted the work to only MLAs and Ministers by constituting an Advisory Committee for Bodo Land Autonomous Council.

In the Bodo Land Autonomous Council Act there is no such provision for constituting an Advisory Committee consisting of MLAs and Ministers. It is the sheer violation of the Bodo Land Autonomous Council Act, 1993. It is against the basic spirit of 'Autonomous' concept in totality..

MR. DEPUTY-SPEAKER: Wh at do you want the Central Government to do?

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY : My humble request to the Government of India is that the Assam Government should be directed to dissolve the very recently formed the so called caretaker Advisory Committee with immediate effect.

MR. DEPUTY-SPEAKER: Nothing will go on record.

*(Interruptions)**

**Not Recorded.*